

**THE MINISTER OF STATE IN
THE MINISTRY OF AGRICULTURE
(SHRI YOGENDRA MAKWANA):**

(a) Yes, Sir.

(b) Under the present system, supply of milk is being made on the principle of 'first come first served'. There have been reports of unscrupulous elements managing to draw large quantities of milk depriving supply to genuine customers. In order to improve the present system of distribution of milk, it has been decided that DMS should re-introduce the milk tokens/advance milk cards/Home delivery cards for supply of milk from the milk depots on experimental basis in certain selected areas.

(c) The localities are Karol Bagh, Devnagar, Old Rajinder Nagar, New Rajinder Nagar, Western Extension Area, Hauz Kazi, Lal Kuan, Jama Masjid, Darya Ganj, Rani Bagh and Hauz Khas

**Extension of provisional registration
under the Insecticides Act**

***397. SHRIMATI PRATIBHA
SINGH:**

**SHRIMATI MARGARET
ALVA:**

Will the Minister of AGRICULTURE be pleased to refer to the answer to Unstarred Question 2032 given in the Rajya Sabha on the 9th September, 1981 and state:

(a) whether it is a fact that Registrations granted under section 9(3B) of the Insecticides Act and Statutory Insecticides Rules, 1971 are valid for a period of two years only;

(b) whether all the 29 provisional registrations expired on the 2nd September, 1981;

(c) whether it is a fact that provisional registration of these parties was further extended for a period of another two years contrary to the

provisions of section 9(3B) of the Insecticides Act and Statutory Insecticides Rules, 1971; and

(d) if so, what action Government have taken or propose to take in the matter?

THE MINISTER OF AGRICULTURE (RAO BIRENDRA SINGH):

(a) Provisional registration granted by the Registration Committee under Section 9(3B) of the Insecticides Act, 1968, in respect of an insecticide which is being introduced for the first time in India is for a period of two years.

(b) Out of the 29 provisional registrations mentioned in the reply given to Rajya Sabha Unstarred Question No. 2032 on the 9th September, 1981, 12 registrations expired in November, 1981, 10 in July, 1982 and 5 in August, 1982. The remaining 2 will expire in September, 1983.

(c) Provisional registrations have been re-issued in some cases in which the period of original provisional registration had expired. The legal position is that if the enquiry with respect to application for registration is not completed and a decision on such application cannot be taken during the period of provisional registration there can be a re-issue of the provisional registration.

(d) Does not arise.

**Scheme for benefit of Small
Farmers**

***398. SHRI ABDUL REHMAN
SHEIKH:
SHRI RAM NARESH
KUSHAWAHA:**

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the schemes taken up by Government for the benefit of small farmers since the commencement of the Sixth Five-Year Plan;

(b) whether Government have made any critical analysis of the benefits accrued to small farmers as a result of these schemes; and

(c) if so, what are the details thereof stating the shortcomings, if any, in the said schemes/programmes and what steps are being taken to remove the shortcomings?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI HARI NATH MISHRA): (a) Small Farmers Development Programme has been merged with the Integrated Rural Development Programme in the Sixth Plan. Small and marginal farmers are among the target group covered by the Integrated Rural Development Programme.

(b) and (c) The Planning Commission has undertaken an evaluation of the Integrated Rural Development Programme and the report is awaited.

Shipping Companies of the Country

***399. SHRI KALYAN ROY:
SHRI LADLI MOHAN
NIGAM:**

Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether it is a fact that out of nearly 60-odd companies in the shipping industry, a large percentage of the tonnage is concentrated in 11 companies, two of which are in the public sector and nine in the private sector belonging to monopoly houses;

(b) if so, what are the details thereof;

(c) what is the amount of loan the private sector companies have received in 1980-81, 1981-82 and 1982-83 from the Shipping Development Fund Committee and what are the details thereof;

(d) what are the names of the companies whose outstanding amount is over Rs. 50 lakhs;

(e) what is the amount of investment made by each of these companies from their internal resources and the details thereof; and

(f) what steps Government have taken to realise the amount and results thereof?

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI K. VIJAYA BHASKARA REDDY): (a) and (b) Of the 69 Indian Shipping Companies share of the two public sector companies, namely, the Shipping Corporation of India and Mogul Line Ltd. in the national tonnage is 53.6 per cent. The first 9 private sector companies account for 33.67 per cent of the national tonnage. A statement I giving the details is furnished. (See below).

(c) A statement showing the details of the amount disbursed by the Shipping Development Fund Committee to the private sector shipping companies is furnished at Annexure. [See Appendix CXXV, Annexure No. 122.]

(d) A statement II giving names of companies whose outstanding amount is over Rs. 50 lakhs is furnished. (See below).

(e) A statement III showing the details of the equity and capital reserve of these companies is given. (See below)

(f) Due to unprecedented recession in freight market shipping companies have requested that outstanding amounts against them should be rescheduled and additional financial assistance should be extended to them to tide over the present recession in the shipping industry. The Government have decided to extend financial assistance to the shipping industry and the details are being worked out.